

Insurance of Fishermen

2527. SHRI MAHENDRA KARMA :
SHRI TILAK RAJ SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Madhya Pradesh Government have insured 53,629 persons engaged in fishing against accident during 1995-96 and on this Rs. 3,01,607 have been spent on 50:50 share basis by the State;

(b) if so, the amount still to be paid by the Union Government to the State Government out of their share; and

(c) the time by which the outstanding amount would be paid?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The Government of Madhya Pradesh had insured 47007 fishermen during 1995-96 against accidents under the Group Accident Insurance Component of the Centrally Sponsored National Welfare of Fishermen Scheme. A total sum of Rs. 5,28,758/- was spent on the insurance of 4007 fishermen during 1995-96 out of which the contribution of the State Government on 50:50 basis was Rs. 2,64,379/-.

(b) and (c) The State Government, during 1995-96, had requested this Ministry to release a sum of Rs. 2,81,250/- as Central share of grants-in-aid for the purpose of insuring 50,000 fishermen. The entire amount of Central share was released to the State Government in March, 1996. As the expenditure incurred by the State Government during 1995-96 was less than the Central share released for this purpose, no Central share is outstanding to be paid.

[Translation]

Inclusion of Caste in Scheduled Tribes List

2528. SHRI TILAK RAJ SINGH :
SHRI MAHENDRA KARMA :

Will the Minister of WELFARE be pleased to state :

(a) whether any representation to include 'Tailanga Caste' in districts of Madhya Pradesh under Scheduled Tribes has been received;

(b) if so, the details thereof including the date of sending the said proposal; and

(c) the steps being taken in the matter?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) A reference dated 6.10.96 for inclusion of Tailanga community of Bastar Division in the list of Scheduled Tribes of Madhya Pradesh was forwarded by Shri Mahendra Karma, M.P.

The same has been forwarded to the Government of Madhya Pradesh for their comments as envisaged under Article 342 of the Constitution.

[English]

Quality Control of Sugar

2529. SHRI V. PRADEEP DEV : Will the Minister of FOOD be pleased to state :

(a) whether the Government have received complaints/reports regarding some sugar factories not following the quality control and who indulged in practice of packing inferior quality of sugar in the bags than the grades marked on the bags by the factories during the year 1996-97;

(b) if so, the names of such factories, State-wise;

(c) the action taken by the Government against these factories under the Sugar (Packing and Marking) Order, 1970; and

(d) the action taken against those factories found indulging into such practices more than once during the last three years?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No, Sir.

(b) Question does not arise.

(c) and (d) During the sugar season 1996-97 (October, 1996 to September, 1997) upto 31st January, 1997, two sugar factories, namely, (i) M/s The Haryana Cooperative Sugar Mills Ltd., Rohtak (Haryana) and (ii) M/s. Sangamner Bhag SSK Ltd., Amruthnagar, Tal. Sangamner, Distt. Ahmednagar (Maharashtra) were found to have misgraded their sugar of 1996-97 season's production in respect of certain lots of sugar. These sugar factories have already been issued show cause notices for the contravention of Clause 4(1) of Sugar (Packing and Marking) Order 1970.

No sugar factory has been found to have misgraded its sugar more than once during the last three sugar years (October to September) i.e. 1993-94 and 1995-96.

Irregularities in Super Bazar

2530. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the answer given to Unstarred Question No. 3096 dated August 16, 1994 regarding supplies in Super Bazar and State :

(a) whether the situation has since not improved in the Super Bazar and the same old irregularities and arbitrariness continue to take place unabated;